

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**Company Appeal (AT) (Insolvency) No. 742 of 2020**

**IN THE MATTER OF:**

**Trafigura India Pvt. Ltd.**

**...Appellant**

**Versus**

**TDT Copper Ltd.**

**.... Respondent**

**Present: -**

**For Appellant: Mr. Krishnendu Datta and Ms. Anjali Anchayil, Advocates.**

**For Respondent: Ms. Anshula Grover, Advocate.**

**O R D E R**

**(Virtual Mode)**

**03.02.2021** It is submitted that in terms of the order dated 18.01.2021

Soft Copy of the Rejoinder has been filed on behalf of the Appellant and the Physical Copy will be filed during the course of the day. The same is permitted to be taken on record.

Learned Counsel for the Appellant submitted that he has also filed Written Note of Submissions along with Case Laws only yesterday i.e. 02.02.2021 which is not available on record. Registry to check and place the same of record.

Learned counsel for the Respondent seeks one-week time to file Written Note of Submissions. Permission is accorded.

Ms. Anshula Grover, Advocate further submitted that she has filed Reply Affidavit but some copies are illegible. She seeks time to file legible Copies through Interlocutory Application. Permission is accorded. Learned Counsel is directed to serve a copy of the I.A. to the Learned Counsel for the Appellant before filing.

List the Appeal 'For Admission (After Notice) on **17<sup>th</sup> February, 2021.**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Ms. Shreesha Merla]  
Member (Technical)**